NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New) C.P. No. 11/397-398/CLB/MB/2014(Old)

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>08.12.2017</u>

Name of the Company:

Sanjivbhai Kiritbhai Patel & Ors.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

REPRESENTATION **SIGNATURE** S.NO. NAME (CAPITAL LETTERS) DESIGNATION

RATERIAL ADDIOUNTER RESPONSENS

Learned Advocate Mr. B T Rao with Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Moiz Rafique present for Respondents.

Letter dated 21.11.2017 addressed to the Registrar NCLT, Ahmedabad be kept in the record.

Issued two demand draft in favour of Mr. Pankaj Chimanbhai Patel and Mr. Sanjiv kiritbhai Patel dated 27.11.2017 amounting to Rs. 1985000/- and 20,00,000/bearing draft no. 790368 and 790369 respectively. The said two demand draft be kept in the safe custody of the Tribunal.

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List the matter on 18.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of December, 2017.